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Government of India
Ministry of Finance
(Department of Revenue)

....

New Delhi, the 30th May, 1980.

NOTIFICATION
INCOME TAX

No. 3435 (F.No. 398/12/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961, (43 of 1961) and in supersession of Notification of the Government of India in the Department of Revenue No. 1820 (F.No. 404/83/77-ITCC) dated 15.6.77, the Central Government hereby authorise Shri D.S. Palande being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D.S. Palande takes over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

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(H. Venkataraman)

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(P.N. VERMA)

ASST DIRECTOR OF INSPECTION (RS&P)

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